

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2024

Subject : Petition under Section 79(1)(c)(f) and (k) of the Electricity Act, 2003 seeking an extension of time for compliance with this Commission's directions dated 23.11.2023.

Petitioner : Essar Power Transmission Co. Ltd. (EPTCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties present : Shri Sanjay Sen, Senior Advocate, EPTCL
Shri Dushyant Manocha, Advocate, EPTCL
Ms. Ananya Ghosh, Advocate, EPTCL
Ms. Mrinalini Mishra, Advocate, EPTCL
Shri Mukul Arya, Advocate, EPTCL
Ms. Priyansi Jadia, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking extension of time for the installation and commissioning of the 3rd ICT at Hazira Sub-station as stipulated by the Commission in the order dated 23.11.2023 in Petition No. 187/MP/2023. The learned senior counsel submitted that the 3rd ICT at Hazira S/s has since been commissioned w.e.f. 1.10.2025, and the Petitioner be permitted to file an affidavit to this effect. The learned senior counsel further submitted that the Petitioner has also filed Petition No. 447/MP/2025 seeking a change of name of the Petitioner pursuant to the change in ownership, and the present matter be taken up for the hearing after the Commission decides the said Petition. The learned senior counsel for the Petitioner also added that none of the Respondents, including the Respondents impleaded as per direction *vide* Record of Proceedings dated 19.9.2024, have filed any reply in the matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission adjourned the matter while permitting the Petitioner to file its affidavit, as above, within three weeks.

3. The Petition will be listed for hearing after the decision in Petition No. 447/MP/2025, for which a separate notice will be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)